

Central Administrative Tribunal.
Principal Bench New Delhi.

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Date of decision: 10.5.1989.

Regn. No. O.A. 258/89.

Shri Niranjan Prasad ... Applicant

Vs.

Union of India & Ors. ... Respondents.

CORAM:

Hon'ble Shri P. Srinivasan, Member (A)

Applicant present in person.

Shri George Paracken, Estate Officer, Directorate of Estates, on behalf of the respondents.

JUDGMENT.

The applicant before me is working as a Staff Artist (Flutist) in the All India Radio, New Delhi. He was transferred from Delhi to Lucknow by an order dated 6.10.1988. He challenged that order in O.A. No. 2107/88. I have dismissed that application by a judgment delivered today. Prior to the said order of transfer dated 6.10.1988, the applicant was under order of transfer to Madras and that order of transfer was passed on 23.12.1987. As a consequence of his transfer to Madras, the allotment of Government quarter in his favour was cancelled by the Directorate of Estates vide letter dated 7.3.1988. In the present application, the applicant wants a direction to the respondents to restore the allotment of Government accommodation to him since his earlier transfer to Madras had been cancelled with effect from 6.10.1988.

P. Srinivasan

2. The applicant, who was present in person, submitted, very fairly in my opinion, that since the application against his transfer to Lucknow has been dismissed by the Tribunal, he may be allowed to continue in the Government quarter for three months within which he may approach the Supreme Court by way of Special Leave Petition against the order passed by ^{H.M.S} the Tribunal upholding his transfer.

3. Shri George Paracken, Estates Officer, who is respondent No. 3, appeared personally on behalf of himself and respondents 1 and 2. He submitted that the cancellation of the Government accommodation in his favour was an automatic result of the applicant's transfer to Madras.

4. After considering the matter carefully, I am of the view that the applicant should be allowed to continue in the said quarter for a period of about three months from today. The respondents, particularly respondents 2 and 3, are directed not to take any steps to evict the applicant from the quarter upto 31.8.1989.

5. The application is disposed of on the above terms, leaving the parties to bear their own costs.



(P. Srinivasan)
Member (A)
10.5.1989.